



CALL FOR PAPERS

Maharashtra National Law University, Nagpur

Contemporary Law Review (CLR)

In Memoriam-Prof. N.R. Madhava Menon and his contribution to Indian Legal Education

Prof. (Dr.) N.R. Madhava Menon, is known for bringing about a paradigm shift in Indian legal education by pioneering the establishment of National Law Schools and conceptualization of five-year integrated Law degree course. He is credited for his tireless efforts and contributions in the transformation of Indian legal education in the 20th and 21st century. Beginning his life from an extremely humble background, he raised to tremendous heights including receiving the Padmashree Award. As a legal educator, Prof. Menon has immensely contributed in streamlining the curriculum of legal education and making it at par with contemporary global standards. In the National Law School at Bangalore and Kolkata as the Vice-Chancellor, he introduced new subjects such as Intellectual Property Law, Media and Entertainment Law, Trade Law, Securities Law, Regulatory Laws etc., which were not to be heard of or taught in law schools in India. He emphasized the need to bridge the gap between practice and theory of law and introduced Clinical Legal Education as an instructional tool to give students more comprehensive learning experience. He stressed upon the need to involve the law students to address the gap in access to justice for marginalized citizens and promoting alternative dispute resolution to ensure timely delivery of justice to all. He motivated the students and faculties of National Law Schools and established functional Legal Aid Clinics which have received global appreciation and are replicated in several countries. Further, to meet the needs of lawyers and judges, he pioneered the cause of continuing legal and judicial education. He was appointed as the founding director of National Judicial Academy at Bhopal. His life and work reflect a committed law teacher, an evangelist of legal education reform and role-model for all future aspirants in field of law.

To commemorate his services towards reforms in legal education, the Editorial Board of CLR on unanimous full house resolution of faculty members and approved by the Hon'ble Vice-Chancellor, invites submission of papers from the members of bar; academia and research scholars for the upcoming special issue of MNLU, Nagpur Contemporary Law Review (CLR) titled "**In Memoriam-Prof. N.R. Madhava Menon and his contribution to Indian Legal Education**". It calls for contributions that push the frontiers of research in law and its allied disciplines on followings sub-themes:

- History of Integrated legal education and National Law Schools;
- Law, Poverty and Marginalization;
- Legal Aid and Processual Justice to the Citizens;
- Clinical Legal Education
- Curricular innovation to narrow the gap in teaching between theory and practice of law;
- Continuing legal education and strengthening the India Bar;

- Juridical Science and its reflection in contemporary legal research in India;
- Contemporary reforms to promote quality legal education and research in law;
- Faculty development and work ethics of a law teacher; and
- Any other theme close to philosophy and ideology of Prof. Menon.

The submissions can be of 3000-5000 words. The Editorial Board reserves the right to publish submissions that do not adhere to the prescribed word limit, if it deems the submission to be an extraordinary scholastic work.

About the Journal

MNLU, Nagpur Contemporary Law Review (CLR) is a faculty run, biannual, blind peer-reviewed flagship journal of Maharashtra National Law University, Nagpur bearing the International Standard Serial Number (ISSN) 2581-7582 and RNI No. MAHENG/2018/ 76048. The primary objective of this journal is to serve the academic community with original and outstanding contributions in the field of law and its allied disciplines, which delve into the issues most predominantly affecting society. It aims to serve those who are seeking holistic insight into the idea of justice in this rapidly evolving new world. By providing a platform for high quality legal scholarship, the journal endeavours to fuel reflection, spark conversations and debates, and ultimately result in action, by researchers, scholars, members of the bar and the bench, jurists, administrators, the civil society, and policy makers. Though in its nascent stage, the University has published three issues of CLR through its rigorous selection and editing process. CLR has taken tremendous leaps forward in interdisciplinary legal research. This is due, in great part, to the laudable contributions of stalwart academicians, scholars and professionals as its contribution included papers authored by prominent leaders of Indian legal education. The Editorial Board is now accepting submissions for the upcoming special issue titled “**In Memoriam-Prof. N.R. Madhava Menon and his contribution to Indian Legal Education**” to pay homage and tribute to the services and persona of Prof. (Dr.) N.R. Madhava Menon.

Guidelines for Submissions

- Submissions must be emailed at clr@nlunagpur.ac.in (preferably in .doc format).
- Submitted entries must not be sent for consideration at any other place for publication.
- The Journal is scheduled to release in the month of July 2019.
- **The last date for submission of manuscript is June 10, 2019.**
- For formatting and referencing guidelines, authors are requested to refer to the Official Style Manual of NLU Nagpur, available at: <http://nlunagpur.ac.in>.
